P-24039/73/2024-IPR -International Policy Section

Government of India Ministry of Commerce & Industry Department for Promotion of Industry and Internal Trade IPR-IPS Section

Vanijya Bhawan, New Delhi

Dated: 8th July, 2024

ORDER

Sanction of the President is hereby conveyed to the foreign deputation of Shri Siddharth Babaso Jadhav, Assistant Controller of Patents & Designs O/o CGPDTM from July 15 to 17, 2024 to participate in the 65th Series of Meetings of the Assemblies of the Member States of WIPO, which will be held at WIPO headquarters, Geneva from July 9 to 17, 2024. (excluding travel time and enforced half, if any):

2. The tour of the officer will commence from the date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicated above, excluding journey time and enforced halts, if any.

3. The officer will be entitled to the following expenditure during deputation:

Air fare	As per entitled class
Airport tax (If any)	As per actual.
Daily allowances	As admissible
Hotel accommodation	As per entitlement
Contingency	As per norms
Local Transport (including airport drop and pickup)	To be provided by PMI, Geneva
Mobile phone	As per entitlement as per Para 5 of M/o Finance's O.M. dated 26.03.2018
Excess Baggage	As per norms
Business Centre Facilities	On actual basis
Enforced halts including lodging and transport	As per entitlement

4. During the period of deputation, the officer will draw his pay and allowances in the existing capacity. The expenditure on his pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officer will not be allowed to draw any part of the salary in foreign exchange.

5. The other entitlements of the officer including medical facilities will be as laid

down in the orders issued by the Ministry of Finance/Ministry of External Affairs from time to time.

6. All admissible expenditure in respect of the officer towards Air passage/Hotel Accommodation/TA/DSA/Airport Tax/Medical Expenses/Mobile Phone/excess baggage etc. will be debitable to the Head- 3475.00102.11.01.12 under Demand No. 11 of the Department for Promotion of Industry & Internal Trade for the Financial Year 2024-2025.

7. DSA etc. may be paid to them by PMI, Geneva. Hotel accommodation and local transport will be arranged by the PMI, Geneva.

8. The officer will furnish a report on their visit after return from abroad.

9. This sanction will be treated as an authority for the payment.

10. This issues with the concurrence of the AS&FA of the Department for Promotion of Industry and Internal Trade (DPIIT) vide Note No. 39 dated June 28, 2024, of File No. P-24039/73/2024-IPR-International Policy Section (Computer No. 197060) read with Note No. 7 of F.No. P-24039/73/2024-IPR-International Policy Section (Part I)(Computer No. 198431).

(**Sanjay Kumar**) Under Secretary to the Govt. of India

To:

Pay & Accounts Officer (PAO), Department for Promotion for Industry and Internal Trade, Udyog Bhawan, New Delhi.

Copy to:

- 1. Head of Chancery, PMI, Geneva, hoc.geneva@mea.gov.in
- 2. Dr. Rajesh Sharma, Counsellor, PMI to UNO, 9, Rue du Valais, 1202 Geneva, Switzerland. Email: eco.genevapmi@mea.gov.in
- 3. The Joint Secretary (MER), MEA, New Delhi.
- 4. The Joint Secretary (Central Europe Division), MEA, New Delhi.
- 5. Shri Siddharth Babaso Jadhav, Assistant Controller of Patents & Designs O/o CGPDTM
- 6. The Chief Controller of Accounts, DPIIT, Udyog Bhavan, New Delhi.
- 7. PSO to SIIT/ Sr. PPS to JS(HP)/PS to Dir. (KT)
- 8. Shri Arun Kumar, Under Secretary, IPR (Estt.), DPIIT
- 9. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File
- 10. Establishment-I, Vanijya Bhawan, New Delhi.
- 11. Record File